

ITEM NO.9

COURT NO.12

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8958-8959/2011

[Arising out of impugned final judgment and order dated 30-07-2010 in FAO No. 38/2010 30-07-2010 in CM No. 691/2010 passed by the High Court of Delhi at New Delhi]

SMT. RAKESH BALA ANEJA & ORS.

Petitioner(s)

VERSUS

SMT. SUSHIL BAJAJ

Respondent(s)

IA No. 13/2012 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS

IA No. 11/2012 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS

IA No. 9/2012 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS

IA No. 5/2011 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS

WITH

SLP(C) No. 8599/2011 (XI)

IA No. 4/2011 - PERMISSION TO FILE ANNEXURES

IA No. 3/2011 - PERMISSION TO FILE ANNEXURES

Date : 29-01-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) : Mr. Jayant Bhushan, Sr. Adv.

Mr. Rajive Maini, Adv.

Ms. Shriya Maini, AOR

Neeshu Chandpuriya, Adv.

Ms. Charu Mathur, AOR

For Respondent(s) : Mr. Nishant Datta, Adv.

Mr. Ruchita Datta, Adv.

Mr. Pradeep Bhardwaj, Adv.

Mr. Abhisar Vidyarthi, Adv.

Mr. Chirag Rathi, Adv.

Mr. Dipesk Kashyap, Adv.

Mr. Nishant Anshul, Adv.

Mr. Vikas Mehta, AOR

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

Interim order, if any, to continue.

(INDU MARWAH)

AR-cum-PS

(NIDHI WASON)

COURT MASTER (NSH)